

The important steps that have been taken by Government towards conservation of sharks in their ecosystem include the following:

- (i) The Ministry of Environment, Forests and Climate Change has included 10 species of Elasmobranchs including sharks under Schedule I of the Wild Life (Protection) Act, 1972.
- (ii) The Ministry of Environment, Forests and Climate Change has issued a policy circular dated 21st August, 2013 on prohibition of finning of Shark fins in the sea.
- (iii) Marine Protected Areas have been created and declared as Marine National Parks and Marine sanctuaries under the Wild Life (Protection) Act, 1972 for conservation of sharks and other marine species.

Online Continuous Emissions Monitoring System

59. SHRI DEREK O'BRIEN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the number of Online Continuous Emissions Monitoring System (OCEMS) installed and number of polluting units across India where they were installed;
- (b) the names of the units and their locations; and
- (c) the air pollution levels of PM_{2.5}, NO_x, SO_x and CO recorded, as data, in these OCEMS since 2017?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (c) As per directions of the Central Pollution Control Board (CPCB) relating to installation of OCEMS for 17 categories of highly polluted industries, 4245 units were identified for installation of the system. Of these identified 4245 units, 3513 units have installed the OCEMS as on 31.07.2019. State-wise details for the OCEMS is given in Statement (*See* below). Levels of PM, NO_x, SO_x and CO recorded in each of these OCEMS units since 2017 as recorded by the individual units is voluminous and is available with the CPCB.

Statement*State-wise Status of Installation of Online Continuous Effluent/Emission Monitoring System (OCEMS) in 17-categories of highly polluting industries*

Sl. No.	State/ Union Territory	Total no. of targeted units	No. of units where OCEMS is intasllled.
1	2	3	4
1.	Andaman and Nicobar Islands	0	0
2.	Andhra Pradesh	258	235
3.	Arunachal Pradesh	0	0
4.	Assam	56	30
5.	Bihar	41	33
6.	Chandigarh	0	0
7.	Chhattisgarh	183	174
8.	Daman and Diu	3	3
9.	Delhi	5	4
10.	Goa	13	11
11.	Gujarat	346	307
12.	Haryana	119	98
13.	Himaehal Pradesh	23	20
14.	Jammu and Kashmir	33	26
15.	Jharkhand	140	77
16.	Karnataka	264	207
17.	Kerala	35	22
18.	Lakshadweep	0	0
19.	Madhya Pradesh	103	93
20.	Maharashtra	595	431
21.	Manipur	0	0
22.	Meghalaya	25	20
23.	Mizoram	1	0
24.	Nagaland	0	0
25.	Odisha	152	132
26.	Puducherry	7	4
27.	Punjab	97	75

1	2	3	4
28.	Rajasthan	151	129
29.	Sikkim	2	2
30.	Tamil Nadu	227	203
31.	Telangana	372	322
32.	Tripura	12	4
33.	Uttar Pradesh	777	681
34.	Uttarakhand	57	50
35.	West Bengal	148	120
	TOTAL	4245	3513

Encroachment in forest areas

60. DR. SONAL MANSINGH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the steps taken by Government to increase the forest area in the country, State-wise;
- (b) the details of forest area prevailing in the country, State-wise;
- (c) whether Government is aware that some State Governments are allowing encroachments in the name of landless people, which causes a serious impact on climate change in the country; and
- (d) if so, the details thereof and action taken to evict the encroachers?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) The Ministry is implementing various Centrally Sponsored Schemes such as National Afforestation Programme, National Mission for a Green India, Development of Wildlife Habitats etc. which contribute to increase in forest cover in the country. Besides, afforestation and other measures that contribute to increase in forest cover are undertaken using funds available under CAMPA and Externally Aided Projects. Afforestation activities are also taken up under Mahatma Gandhi National Rural Employment Guarantee Scheme, Pradhan Mantri Krishi Sinchayee Yojana and under various State/UT schemes/plans.

(b) The State/UT-wise details of forest cover and recorded forest area, as per India State of Forest Report 2019 are given in Statement (*See* below).

(c) and (d) The responsibility of forest protection including checking encroachments lies primarily with respective State/UT Governments. No information is available in the Ministry regarding State Governments allowing encroachments in the name of landless people.